

GOVERNMENT OF INDIA
MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
DEPARTMENT OF CONSUMER AFFAIRS

RAJYA SABHA
UNSTARRED QUESTION No. 202
TO BE ANSWERED ON 21.07.2026

POLICY ON MRP

202. DR. KAVITA PATIDAR

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) the existing policy for deciding and printing Maximum Retail Price (MRP) on packaged goods;
- (b) whether there is any upper limit for printing of MRP;
- (c) why there is no statutory provisions under The Legal Metrology Act providing for ceiling limit on MRP, given that printing of MRP is a statutory requirement;
- (d) whether Government is considering requests of Akhil Bhartiya Grahak Panchayat to frame any rules or regulations for printing of MRP on packaged goods; and
- (e) if so, the details thereof and the action taken by Government thereon?

ANSWER

THE MINISTER OF STATE, CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
(SHRI B.L. VERMA)

(a) to (e): The Legal Metrology Act, 2009 and the Legal Metrology (Packaged Commodities) Rules, 2011 provide a statutory framework for mandatory declarations on pre-packaged commodities to ensure transparency and protect consumers from overcharging. Rule 6(1)(e) of the Legal Metrology (Packaged Commodities) Rules, 2011 requires every pre-packaged commodity to bear the declaration of the Maximum Retail Price (MRP), inclusive of all taxes.

The existing legal framework mandates that no retail dealer shall sell any pre-packaged commodity at a price exceeding the declared MRP. The enforcement of these provisions is carried out by the State Governments and Union Territory Administrations through regular inspections and other enforcement measures.
